

SHRI PRIYA RANJAN DAS MUNSI : In Calcutta university there is a total dead-lock.

MR. SPEAKER : What sort of 'dead-lock' ? (*Interruption*) I will deal with it.

SHRI PRIYA RANJAN DAS MUNSI : This is in the Concurrent List.

MR. SPEAKER : I will find out. I will find out if there is anything.

SHRI PRIYA RANJAN DAS MUNSI : There is a deadlock...

MR. SPEAKER : I will find out if there is anything.

PROF. K. K. TEWARY (Busxr) : Sir, my point is this...

(*Interruption*)

MR. SPEAKER : Not allowed. All of you may please sit down.

SHRI BASUDEB ACHARIA : Why are you allowing him ?

MR. SPEAKER : Who has allowed him You are unnecessarily compounding everything. It is my job to do it. Not allowed. I have to consider everything. After ascertaining the facts, I have to decide on facts. I cannot go off-hand.

SHRI PRIYA RANJAN DAS MUNSI : I have given the notice five times.

MR. SPEAKER : I will just look into it. Not allowed.

(*Interruption*)

PROF. K. K. TEWARY: Then you have taken notice of it.

MR. SPEAKER : That is what I have already said, Sir. How many times have I to say ?

DR. KRUPASINDHU BHOI : Sir my submission is that the Finance Ministry should come out with a statement.....

MR. SPEAKER : Have you given anything in writing to me ?

DR. KRUPASINDHU BHOI (Sambalpur) : Yes, I have given, Sir.

MR. SPEAKER : What? under what rule? Now, you will be caught if you have not given anything. I am going to haul you up;

Dr. KRUPASINDHU BHOI : It is a crucial matter. If it is wrong, then I will own it. I have given notice already.

MR. SPEAKER : I will find out. Yes, Mrs. Geeta Mukherjee.

(*Interruption*)

MR. SPEAKER : I will see to it. If you have given anything, I will look into it. You come to me.

PROF. MADHU DANDAVATE : He has given no-confidence motion, Sir;

DR. KRUPASINDHU BHOI : I have a point of order, Sir.

MR. SPEAKER : Then what is it ?

DR. KRUPASINDHU BHOI : The Finance Department has already spent Rs. 1500 crores for the bank employees in this year.

MR. SPEAKER : No, no Nothing. I can't do it like that.

DR. KRUPASINDHU BHOI : They have gone on strike. So, will they consider...

(*Interruption*)

SHRIMATI GEETA MUKHERJEE (Panskura) : Sir, you have disallowed my adjournment motion on Assam. Tomorrow is 15th August. We are hearing that the agreement...

(*Interruption*)

[*English*]

PAPERS LAID ON THE TABLE

**Delhi Policc (Amendment and Recruitment)
(First Amendment Rules 1985)**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : Sir, on behalf of Shri Arif Mohammad Khan, I beg to lay on the Table a copy of the Delhi

Police (Appointment and Recruitment) (First Amendment) Rules, 1985 (Hindi and English versions) Published in Notification No. F. 10/46/83-Home (P) in Delhi Gazette dated the 12th June, 1985 under sub-section (2) of section 148 of the Delhi Police Act, 1978.

[Placed in Library. See No L.T. 1316/85]

Notification under Central Excise Rules, 1944

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to lay on the Table a copy of Notification No. G.S.R. 633 (E) (Hindi and English versions) published in Gazette of India dated the 5th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 234/82-CE dated the 1st November, 1982 so as to grant exemption to sludge obtained in an effluent treatment plant belonging to an industrial unit, issued under the Central Excise Rules, 1944.

[Placed in Library. See No. L.T. 1317/85]

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MR. SPEAKER : I don't go on conjecture's, Mrs. Geeta. Nothing not allowed.

Now, Papers to be laid.

(Interruptions)

MR. SPEAKER : What happens ? I have already started the other business; Sir.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa) : You have not said anything about our privilege motion against the Home Minister when he misled the House.....

(Interruptions)

MR. SPEAKER : No, I have already said it.

(Interruptions)

MR. SPEAKER : Why do you want it a second time now ? Not allowed. I have already replied to you. I have said that I am gathering the facts. Why should you not listen first ?

(Interruptions)

MR. SPEAKER : Now, Papers to be laid.

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PAPERS LAID ON THE TABLE-Contd.

[English]

Central Administrative Tribunal (Procedure) Rules, 1985 and All India Services (Provident Fund) Third Amendment Rules 1985.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : I beg to lay on the table :

- (1) A copy of the Central Administrative Tribunal (Procedure) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 713 in Gazette of India dated the 3rd August, 1985 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.

[Placed in Library. See No. L.T. 1318/85]

- (2) A copy of the All India Services (Provident Fund) Third Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 710 in Gazette of India dated the 3rd August, 1985 under sub-section (2) of section 3 of the All India Services Act, 1951.

[Placed in Library. See No. L.T. 1319/85]

Central Reserve Police Force (Fourth Amendment) Rules, 1985

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : I beg to lay on the Table a copy of the Central Reserve Police Force (Fourth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 690 in Gazette of India dated the 27th July, 1985 issued under section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library. See No. L.T. 1320/85]

Notification under Essential Services Maintenance Act 1961

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNO-